

**IN THE COURT OF MS. NIRJA BHATIA, SPECIAL JUDGE, PC  
ACT (CBI)-03, ROUSE AVENUE DISTRICT COURT, NEW DELHI**

**CBI Vs. Parvesh Jain & Ors.  
CC No. 175/2019**

**15.09.2020**

**Pr. (on screen):** Sh. Praneet Sharma, ld. Sr. PP for CBI  
A-1 Parvesh Jain and A-2 Ruchi Jain are present along  
with ld. counsel Sh. Lalit Valecha  
A-3 is present along with ld. counsel Sh. Shailab Pandey  
A-4 Arun Kumar Goyal and A-6 Kuppuswami are  
present along with Sh. Vikram Thomar, proxy counsel  
for Sh. Vikas Walia  
**A-5 Saurabh Tanwar has been exempted  
permanently from his personal appearance through  
his ld. counsel Sh. Anil Thomas, who is present today**

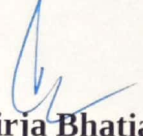
Matter has been taken up through Video Conferencing hosted by  
Sh. Ashok Kumar, Reader of the court in terms of orders of Hon'ble High  
Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and  
16/DHC/2020 dated 13.06.2020.

Written submissions have already been filed on behalf of the accused  
persons. Sh. Lalit Valecha, ld. counsel for A-1 and A-2, Sh. Shailab Pandey,  
ld. counsel for A-3 and Sh. Anil Thomas, ld. counsel for A-5 have made  
further oral submissions and concluded their arguments.

Sh. Vikram Thomar, proxy counsel for Sh. Vikas Walia seeks  
adjournment for making his submissions. At his request, matter be posted  
for remaining arguments as well as for rebuttal submissions on behalf of the  
prosecution, if any on **19.09.2020**.

A copy of this order be sent to the computer branch for uploading on the official website.

A copy of this order be scanned and placed on judicial file.

  
(Nirja Bhatia)

**Spl. Judge PC Act (CBI)-03,  
RADC, New Delhi/15.09.2020**